

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 86/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: Mr. Sadashiv S. Patil & Ors.

V/s.
M/s. Warana Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------------------------|---|---|
| 1 | Omkar V. Deosthale. | AR for Respondent 2 |  |
| | | Advocate for C.R. Sonelal. Adv. A. Patel |  |

ORDER

CP No.86/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present. However, the Learned Advocate who is to argue the matter has communicated to the other side of his non-availability. Due to this reason the matter is to be adjourned.
2. The respondent has filed an Application No. I.A. No. 01/2007 challenging the maintainability of the Petition. This Application is to be decided first before proceeding with the merits of the Petition.
3. Therefore, this Application shall be heard on **23.02.2017**.

Sd/-

M.K. SHRAWAT.

MEMBER (JUDICIAL)

7th February, 2017.